

જુએસટી સરળીકરણ, પ્રત્યક્ષ કર સ્પષ્ટતા, તર્કસંગત ટેરિફ માળખા માટે CIIનું દબાણ

ભારતના કર માળખાને સુવ્યવસ્થિત કરવા ભલામણો

જુએસટી દરોમાં નોંધપાત્ર તર્કસંગતતા લાવવા, આવશ્યક ચીજવસ્તુઓને રાહત આપવા સુધારો કરાશે

નવી દિલ્હી, તા.૪ મજબૂત નીતિગત પ્રસ્તાવમાં, ભારતીય ઉદ્યોગ સંઘ (CII)એ ભારતના કર માળખાને સુવ્યવસ્થિત કરવા અને આર્થિક સ્પર્ધાત્મકતા વધારવા માટે શ્રેણીબદ્ધ ભલામણો રજૂ કરી છે.



અન્ય તમામ વસ્તુઓને ૧૨ ટકાથી ૧૮ ટકાની વચ્ચે એક જ માનક દર હેઠળ લાવવા. તેમના મતે, આ પગલાથી વર્ગીકરણ વિવાદો ઘટશે, પાલન સરળ બનશે અને વ્યવસાયો માટે કર આગાહીમાં સુધારો થશે.

ઘટાડવાના પ્રયાસમાં, CII એ લાંબા સમયથી રાહ જોવાતી રાષ્ટ્રીય અપીલ સત્તામંડળની રચનાને ઝડપી બનાવવાની જરૂરિયાત પર ભાર મૂક્યો છે. વધુમાં, તેણે પેટ્રોલિયમ, વીજળી અને રિયલ એસ્ટેટ જેવા મુખ્ય ક્ષેત્રોને GST માળખામાં લાવવાના મહત્વનો પુનરોચાર કર્યો છે જેથી કાર્ગો ટેક્સ દૂર થાય અને સીમલેસ ક્રેડિટ ફ્લોને પ્રોત્સાહન મળે, એમ રાજ્ય મેમાનીએ ઉમેર્યું.

આ નિયમ રિવ્યૂ કરાયેલી લોન પર લાગુ થશે હવે કોઈ પણ ચાર્જ વિના સમય પહેલાં ફ્લોટિંગ રેટ લોન ચૂકવી શકો છો: RBI

નવી દિલ્હી, તા.૪ RBIએ એક પરિપત્રમાં જણાવ્યું હતું કે, સમીક્ષાઓમાં જાણવા મળ્યું છે કે MSES ને લોન વહેલા ચૂકવવા માટે વધુ ચાર્જ ચૂકવવા પડે છે.



આનાથી વિરોધ આપતી સંસ્થા અને ગ્રાહકો વચ્ચે વિવાદ થાય છે. કેટલીક બેંકો અને નાણાકીય સંસ્થાઓએ લોન કરારમાં એવા નિયમો બનાવ્યા છે કે ઉધાર લેનાર ઓછા વ્યાજ અથવા વધુ સારી શરતો મેળવવા માટે બીજી સંસ્થામાં જઈ શકતો નથી.

કથિત એક્સપાયરી-ડે ઇન્ડેક્સ હેરાફેરી સેબીએ યુએસ સ્થિત ટ્રેડિંગ ફર્મ જેન સ્ટ્રીટ પર પ્રતિબંધ મૂક્યો



નવી દિલ્હી, તા.૪ બજાર નિયમનકાર સેબીએ યુએસ સ્થિત ટ્રેડિંગ ફર્મ જેન સ્ટ્રીટને સિક્યોરિટીઝ માર્કેટમાંથી પ્રતિબંધિત કરી દીધો છે અને કંપનીને ઇન્ડેક્સ ઓપ્શનમાં જોડી નહીં મેળવવા માટે એક્સપાયરી ૩૦ ઇન્ડેક્સ લેવલમાં છોડવાની આજ્ઞા આપી છે.

ભારતીય નીતિ આયોગના એક અહેવાલમાં ટાવો કરવામાં આવ્યો છે કેમિકલ ક્ષેત્ર એક ટ્રિલિયન ડોલર સુધી પહોંચી શકે છે, સાત લાખ નોકરીઓનું પણ સર્જન થશે



નવી દિલ્હી, તા.૪ નીતિ આયોગના એક અહેવાલમાં ટાવો કરવામાં આવ્યો છે કે ભારતનું રસાયણ ક્ષેત્ર ૨૦૪૦ સુધીમાં ૧ ટ્રિલિયન ડોલરના આંકડાને સ્પર્શી શકે છે અને તે ઝંઝામાં ૧૨ ટકાનો હિસ્સો પ્રાપ્ત કરશે. તે જ સમયે, ૨૦૩૦ સુધીમાં ઝંઝામાં ૫ થી ૬ ટકા હિસ્સો મેળવવાનું લક્ષ્ય રાખવામાં આવ્યું છે.

ભરૂચ સ્ટેશન રોડ સિટી સેન્ટરના સંચાલકોને રૂ. ૨.૨૩ કરોડનો દંડ ફટકાર્યો

ભરૂચ, તા.૪ ભરૂચ શહેર સ્ટેશન રોડ પર ગુજરાત રાજ્ય માર્ગ વાહન વ્યવહાર નિગમનું વર્ષોથી બસ ડેપો કાર્યરત હતું. જે જર્જરિત થતા નિગમે પબ્લિક પ્રાઇવેટ ભાગીદારીના ભાગરૂપે ડી.આર.એ. નર્મદા બસ પોર્ટ પ્રાઇવેટ લિમિટેડ દ્વારા ભરૂચ શહેરમાં અત્યાધુનિક સિટી સેન્ટર શોપિંગ અને બસ ડેપોનું નિર્માણ કરવામાં આવ્યું હતું. સિટી સેન્ટરના નર્મદા ઓળખાતા શોપિંગના નિર્માણ સમયે સંચાલકો દ્વારા પાર્કિંગ અને ફાઇરિંગ માટે માટી ખોદવામાં આવી હતી. ૨૦,૦૦૦ મેટ્રિક ટન સાદી માટીના ખોદકામ માટે બાણ અને બનીજ વિભાગ ભરૂચ દ્વારા પરમીટ આપવામાં આવી હતી. જોકે આ સિટી સેન્ટરના સંચાલકો દ્વારા પરમીટ કરતા વધુ પ્રમાણમાં માટી ખોદવામાં આવ્યું હોવાનું બહાર આવ્યું હતું. જોકે સ્થળ તપાસમાં કુલ ૧,૧૦,૫૮૦ મેટ્રિક ટન સાદી માટીનું ખોદકામ કરવામાં આવ્યું હોવાનું જાણવા મળ્યું હતું. બાણ બનીજ વિભાગ દ્વારા આપવામાં આવેલ પરમીટ કરતા ૯૦,૫૮૦ મેટ્રિક ટન માટી ઉલ્લેખી લેતા તંત્રએ સંચાલક વિરુદ્ધ કાર્યવાહી કરી હતી. જેમાં ડી.આર.એ. નર્મદા બસ પોર્ટ પ્રાઇવેટ લિમિટેડ કંપનીને રૂ. ૨.૨૩ કરોડનો દંડ ભરવા માટે હુકમ કરવામાં આવ્યો છે. જોકે દંડાત્મક કાર્યવાહીમાં સિટી સેન્ટરના સંચાલકો હાઈકોર્ટમાં અપીલમાં ગયા હોય તો નિર્ણયની રાહ જોવાઈ રહી છે. વર્ષ ૨૦૨૨ માં કરવામાં આવેલ અરજીમાં કાર્યવાહી વર્ષ ૨૦૨૫

હું કુમારી સુખતા, પત્ની સુનીલ કુમાર સિંહા, નિવાસસ્થાન કાવંદર નં. ૧/૩, ગુજરાત રિક્વિઝિટ ટાઉનશીપ, પોસ્ટ ઓફિસ: જવાહરનગર, જિ. વડોદરા-૩૯૧૩૨૦, ગુજરાત, માંગે નામ દબાવીને સુખતા કુમારી સિંહા રાખ્યું છે.

પશ્ચિમ રેલવે વડોદરા મંડળ વિવિધ એન્જિનિયરિંગ કાર્ય ટેન્ડર આમંત્રણ નોટિસ નં. EL/૦૫/૧૦૭ (૨૫-૨૬) Date: ૦૨/૦૭/૨૦૨૫

Table with 4 columns: S.N., Tender No., Candidate Name, and Bid Amount. Includes details for BRC-EL-24-08-25-26 and BRC-EL-23-03-24-25.

Table with 4 columns: S.N., Tender No., Candidate Name, and Bid Amount. Includes details for DRAM BRC 05C of 2024-25 and DRAM BRC 05E of 2024-25.

Nippon Mutual Fund advertisement for Investor Awareness Program. Includes details about the program and contact information.

Advertisement for Afdiam Motors. Includes details about the company, its products, and contact information.

Advertisement for Vadodra Mahanagar Palika. Includes details about the organization and its services.

Advertisement for Afdiam Motors. Includes details about the company, its products, and contact information.

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सावधानी सूचना

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शाखा कार्यालय: 7वीं तल, वीडीओकेम टॉवर, ब्लॉक 7E, इंडियालाइन एक्स्प्रेसिव, कोलकाता, नई दिल्ली-110055

अधिग्रहण सूचना

(प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 8(1) के साथ पठित परिशिष्ट IV के अनुसार) यह सूचित किया जाता है कि टाटा कैपिटल लिमिटेड (टीसीएल) एक प्र-बीएम हित कंपनी है और कंपनी अधिनियम, 1956 के प्रावधानों के तहत निर्मित है और इसका पंजीकृत कार्यालय फेजि, नरसुला विजनेस पार्क, टॉवर ए, 11वां तल, अण्णपतराव कडम मार्ग, लोकर परेल, मुंबई-400013 है और नई दिल्ली में अन्य स्थानों के अलावा एक शाखा कार्यालय ('शाखा') स्थित है। कि दिनांक 24.11.2023 के आदेशों के अनुसार, राष्ट्रीय कंपनी कानून न्यायाधिकरण (एनसीआरटी) मुंबई ने दिनांक अधिनियम, 2013 की धारा 66 और अन्य लागू प्रावधानों के साथ फिल्टर धारा 230 से 232 के प्रावधानों के तहत टाटा कैपिटल फाइनेंशियल सर्विसेज लिमिटेड ('टीसीएफएसएल') और टाटा कैपिटल कैपिटल लिमिटेड ('टीसीसीएल') के बीच हस्तांतरणकर्ता के रूप में और टाटा कैपिटल लिमिटेड ('टीसीएल') के बीच हस्तांतरितकर्ता के रूप में व्यवस्था की योजना ('उप योजना') को विधिवत मंजूरी दे दी है। इसके अनुसार, टीसीएफएसएल और टीसीसीएल (हस्तांतरक कर्माणि) अपने उद्देश्य के साथ 01.01.2024 से सभी संचालित, परिसंचालित, अधिकार, लाना, ब्याज, कर्तव्य, दायित्व, देनदार, शर्तों, अनुबंधों, समझौतों, प्रतिभूतियों आदि के साथ एक चलायमान कंपनी के रूप में टीसीएल के साथ विलय कर चुके हैं। उक्त आदेश और योजना के अनुसार, टीसीएफएसएल द्वारा निष्पादित सभी सुविधा दरवाजे और उसके संबंध में सभी बकाया आदेशक कर्माणि को हस्तांतरित कर दिए गए और इस प्रकार टीसीएल उसके अनुसार (उपकारकर्ता/सह-उपकारकर्ता) से दायता करने की हकदार है।

जबकि, अण्णपतरावकां टाटा कैपिटल लिमिटेड के प्राधिकृत अधिकारी होने के नाते, वित्तीय परिसंचालितों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के तहत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों को नीचे वर्णित संघित का संकेतिक अधिग्रहण कर लिया है।

विशेष रूप में उपकारकर्ता और आम जनता को इस संघित का लेन-देन न करने की चेतावनी दी जाती है और संघित का कोई भी लेन-देन, 15.03.2025 के अनुसार ए. 80,74,160/- की एक राशि तथा राशि पर निवत ब्याज और दायिक ब्याज, शुल्कों, लागतों, इत्यादि हेतु टाटा कैपिटल लिमिटेड के अग्रणीकर्ता होंगे।

उपकारकर्ता का ध्यान, प्राथमिक परिसंचालितों को ऋण से मुक्त करने के लिए उपलब्ध समर्थ के परिश्रेय में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है।

बैंक संघित/प्रतिभूत परिसंचित का विवरण

संघित: कोठी नंबर 9 धारक भूमि, मांग 48.00 वर्ग मीटर, जो ब्लॉक और कॉन्टे एच-1, सेक्टर-16 में, रोहिणी आवासीय योजना दिल्ली में स्थित है, जिसमें उक्त संघित के तहत भूमि का फ्रीहोल्ड अधिकार साथ में है जो पंजीकरण संख्या 1315 पुरिफिका संख्या 1 खंड संख्या 844 के पृष्ठ 62 से 64 पर दिनांक 05.02.2000 को श्री राजू पुर श्री श्री दुर्बल और श्री जसवंत पुर श्री श्री दुर्बल के नाम में निष्पादित व पंजीकृत है।

हस्ता./- प्राधिकृत अधिकारी
 दिनांक: 02-07-2025

SAMHI

SAMHI HOTELS LIMITED

CIN: L55101DL2010PLC211816

Registered Office: Caspia Hotels Delhi, District Centre Crossing, Opp. Galaxy Tower, Outer Ring Road, Haider Pur, Shalimar Bagh, Delhi-110088, India
 Corporate Office: 14th Floor, Building 10 C, Cyber City, Phase-II, Gurugram, Haryana-122002, India. Website: www.samhi.co.in
 Email: compliance@samhi.co.in, Telephone: +91 (124) 4910100

NOTICE

INFORMATION REGARDING THE 15TH (FIFTEENTH) ANNUAL GENERAL MEETING OF SAMHI HOTELS LIMITED ('COMPANY') TO BE HELD THROUGH VIDEO CONFERRING ('VC')/ OTHER AUDIO-VISUAL MEANS ('OAVM')

- Notice is hereby given that the 15th (fifteenth) Annual General Meeting ("AGM") of the Company is scheduled to be held through VC/ OAVM on Monday, 04th August 2025 at 11:00 a.m. (IST), in compliance with the applicable provisions of the Companies Act, 2013 ("Act") read with rules made thereunder and General Circular No. 14/2020 dated 08th April 2020, General Circular No. 17/2020 dated 13th April 2020, General Circular No. 20/2020 dated 05th May 2020, followed by General Circular No. 02/2021 dated 13th January 2021, General Circular No. 19/2021 dated 08th December 2021, General Circular No. 21/2021 dated 14th December 2021, followed by General Circular No. 02/2022 dated 05th May 2022, General Circular No. 10/2022 dated 28th December 2022 followed by General Circular No. 09/2023 dated 25th September 2023, followed by General Circular No. 09/2024 dated 19th September 2024 and other applicable circulars as may be issued by the Ministry of Corporate Affairs, Government of India ("MCA") (hereinafter collectively referred to as "MCA Circulars") read with the Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated 03rd October 2024 and any other applicable circulars issued in this connection by the SEBI to transact the businesses as set out in the AGM Notice.
- In compliance with the above circulars, an electronic copy of the AGM Notice along with the Integrated Annual Report of the Company for the financial year 2024-25 will be sent to all the shareholders, whose names appear in the Register of Members/Beneficial Owners maintained by the depositories as on Friday, 04th July 2025 and whose email addresses are registered with the Company or Registrar and Share Transfer Agent ("RTA") or their respective Depository Participant(s) ("DPs"). Shareholders holding shares of the Company in dematerialized mode, are requested to register/update their e-mail addresses, mobile numbers and other KYC details with their respective Depositories through their DPs.
- The Notice of the AGM and Integrated Annual Report of the Company for the financial year 2024-25 will also be made available on the Company's website at <https://samhi.co.in> and the website of the stock exchanges i.e. BSE Limited at <https://www.bseindia.com> and National Stock Exchange of India Limited at <https://www.nseindia.com> and also on the NSDL's website at www.evoting.nsdl.com
- Shareholders will have an opportunity to cast their vote remotely on the businesses set out in the AGM Notice through electronic voting system only. The instructions for joining the AGM through VC/ OAVM and the manner of participation in the remote e-voting or casting votes through e-voting during the AGM will be provided in the Notice of the AGM. The details will also be made available on the website of the Company.
- The AGM Notice of the Company will be sent to all the shareholders in compliance with the applicable laws and above-mentioned circulars on their e-mail addresses soon.

By the Order of the Board,
 For SAMHI Hotels Limited
 Sd/-
 Mr. Sanjay Jain
 Senior Director-Corporate Affairs,
 Company Secretary and Compliance Officer
 Membership No.: F6137

Place: Gurugram
 Date: 04.07.2025

STATE BANK OF INDIA भारतीय स्टेट बैंक

एस्सीआई सोलना, दिल्ली अवरर हाईवे, सोलना

गिर्वी र्खी गई संघितो वानी सोने के आघरणो की नीलामी के लिए सार्वजनिक सूचना

एतद्द्वारा विशेष रूप से उधारकर्ताओं और आम जनता को सूचित किया जाता है कि नीचे दिए गए खातों में गिर्वी र्खे गए सोने के आघरणों की सार्वजनिक नीलामी सार्वभौम स्टेट बैंक द्वारा नीचे उल्लिखित शाखा में आयोजित करने का प्रस्ताव है। नीचे उल्लिखित उधारकर्ताओं ने बैंक के पक्ष में सुरक्षा के रूप में सोने के आघरणों की गिर्वी र्खकर ("गोल्ड लोन सुविधा") भारतीय स्टेट बैंक से ऋण सुविधा का लाभ उठाया है। उधारकर्ताओं/गारंटर्स को उनके द्वारा ली गई गोल्ड लोन सुविधा के बकाया राशि का भुगतान करने के लिए मांग नोटिस जारी किए गए थे। चूकि उधारकर्ता/गारंटर्स बकाया ऋण राशि चुकाने में विफल रहे हैं, बैंक गिर्वी को रद्द करने के लिए बाध्य है और 10.07.2025 को शाम 4:30 बजे शाखा परिसर: एस्सीआई सोलना, चुंगी नंबर1, गंगोत्री कालोनी, दिल्ली अवरर हाईवे, सोलना - 122103 में "जैसा है जहाँ है", "जैसा है वैसा है", "जो कुछ भी है" और "किना किसी उपचार के आधार पर" गिर्वी र्खे गए सोने के आघरणों, जिसका विवरण संघित की अनुसूची में नीचे दिया गया है, की नीलामी विक्री आयोजित करने का प्रस्ताव करता है।

उधारकर्ता का नाम और पता	ऋण खाता सं.	बकाया राशि (रुपये में)	सकल बकाया	शुद्ध बकाया
श्री ज्ञान चंद्र पता: 67, बागदा (191) सोहन, गुडगांव, हरियाणा - 122103	4251407218	₹. 1,40,600 + ब्याज + उक्त पर अन्य शुल्क	64.00	35.50

भारतीय स्टेट बैंक के निम्नलिखित पूर्व सूचना के नीलामी की तारीख बदलने का अधिकार है। नीलामी 10.07.2025 को शाम 4:30 बजे (आइएसटी) आयोजित की जाएगी, ताकि एजीएम (संचालन) नंबर 8826979714 से संयंक करें। बैंक अधिकारी, दिल्ली अवरर हाईवे, सोलना - 122103 में "जैसा है जहाँ है", "जैसा है वैसा है", बैंक अधिकारी, दिल्ली अवरर हाईवे, सोलना - 122103 में "जैसा है जहाँ है", "जैसा है वैसा है" हस्ता./- अधिकृत अधिकारी, भारतीय स्टेट बैंक

बीटेल टेलीकॉम लिमिटेड

सीआरईएन : U32204HR1996PLC042204

पंजीकृत कार्यालय: प्रथम तल, प्लॉट नं. 16, उत्तमो विहार, फेज - IV, गुडगांव 122015, हरियाणा, भारत

टेली: +91-124-4823500, फैक्स: +91-124-4146130.

वेबसाइट: www.beetel.in, ई-मेल आईडी: legal.secretarial@beetel.in

बीटेल टेलीकॉम लिमिटेड की 26वीं वार्षिक आम बैठक के संघटन में जानकारी

सदस्यों को सूचित किया जाता है कि बीटेल टेलीकॉम लिमिटेड ('कंपनी') की 26वीं वार्षिक आम बैठक (एजीएम) कंपनी अधिनियम, 2013 के लागू प्रावधानों के अनुसार, मुंबई में आयोजित की जाएगी।

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क्र. सं.	ऋणकर्ता / गारंटर का नाम, ऋण अनुबंध सं.	मांग सूचना तिथि अधिग्रहण तिथि	बकाया राशि
1.	ऋणकर्ता: 1. श्री/सुश्री धर्म प्रजापत पुत्र केना राम प्रजापत सह-ऋणकर्ता (एच.ए.) 2. श्री/सुश्री केनापत कुमार पुत्र मोहनम कुमार 3. श्री/सुश्री उषा देवी श्री/केनापत कुमार अनुबंध संख्या सं.: RDK05253M दिनांक 30-12-2019 और RDK05257M दिनांक 20-12-2019	20.08.2024 02-07-2025	₹. 6,83,285 /- (रुपये छह लाख तिरासी हजार दो सौ पचासी मात्र) 20.08. 2024 के अनुसार, तथा राशि पर भावी ब्याज

बैंककृत संघित का विवरण: पट्टा संख्या 144, नापारत बीकानेर 334201 पर स्थित आवासीय संघित के समस्त षट मांग तथा और, जिसका क्षेत्रफल 3175 वर्ग मीटर है (जिसे यहां "उक्त संघित" कहा गया है।) संघित की धार सोसायटी है: उत्तर: गोवंत का घर, दक्षिण: गली, उत्तर: मुंकर लाल का घर, पश्चिम: रास्ता, जो सभी सुखाधिकारों और मांग सहित है, उक्त स्थल पर निर्मित भवन, फर्नीचर, फिक्चर और उससे जुड़ी सामग्री सहित।

दिनांक: 02-07-2025
 स्थान: राजस्थान

TATA

टाटा कैपिटल लिमिटेड

पंजीकृत कार्यालय: 11वीं मंजिल, टॉवर ए, पेजिबसुला विजनेस पार्क, अण्णपतराव कडम मार्ग, लोकर परेल, मुंबई-400013

कच्चा सूचना (अचल संघित के लिए)

(प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 8(1) के साथ पठित परिशिष्ट IV के अनुसार) यह सूचित किया जाता है कि टाटा कैपिटल लिमिटेड (टीसीएल) एक प्र-बीएम हित कंपनी है और कंपनी अधिनियम, 1956 के प्रावधानों के तहत निर्मित है और इसका पंजीकृत कार्यालय फेजि, नरसुला विजनेस पार्क, टॉवर ए, 11वीं मंजिल, अण्णपतराव कडम मार्ग, लोकर परेल, मुंबई-400013 और नई दिल्ली ('शाखा') में अन्य स्थानों पर एक शाखा कार्यालय है। दिनांक 24.11.2023 के आदेशों के अनुसार, राष्ट्रीय कंपनी कानून न्यायाधिकरण (एनसीआरटी) मुंबई ने दिनांक अधिनियम, 2013 की धारा 66 और अन्य लागू प्रावधानों के साथ धारा 230 से 232 के प्रावधानों के तहत टाटा कैपिटल फाइनेंशियल सर्विसेज लिमिटेड ('टीसीएफएसएल') और टाटा कैपिटल कैपिटल लिमिटेड ('टीसीसीएल') के बीच हस्तांतरणकर्ता के रूप में और टाटा कैपिटल लिमिटेड ('टीसीएल') के बीच हस्तांतरितकर्ता के रूप में व्यवस्था की योजना ('उप योजना') को विधिवत मंजूरी दे दी है (उप योजना)। इसके अनुसार, टीसीएफएसएल और टीसीसीएल (हस्तांतरक कर्माणि) अपने उद्देश्य के साथ 01.01.2024 से सभी संचालित, परिसंचालित, संचालित, अधिकार, लाना, ब्याज, कर्तव्य, दायित्व, देनदारियों, अनुबंधों, समझौतों, प्रतिभूतियों आदि के साथ एक चलायमान कंपनी के रूप में टीसीएल के साथ विलय कर चुके हैं। उक्त आदेश और योजना के अनुसार, टीसीएफएसएल द्वारा निष्पादित सभी सुविधा दरवाजे और उसके संबंध में सभी बकाया आदेशक कर्माणि को हस्तांतरित कर दिए गए और इस प्रकार टीसीएल उसके अनुसार (उपकारकर्ता/सह-उपकारकर्ता) से दायता करने की हकदार है।

जबकि, अण्णपतरावकां टाटा कैपिटल लिमिटेड के अधिकृत अधिकारी होने के नाते वित्तीय परिसंचालितों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग नोटिस 27.03.2025 को जारी किया है, जिसमें उपकारकर्ताओं को नोटिस में उल्लिखित राशि को उक्त नोटिस की तारीख से 60 दिनों के भीतर चुकाने के लिए कहा गया।

उपकारकर्ताओं द्वारा उक्त राशि का भुगतान करने में विफल होने पर, विशेष रूप से उपकारकर्ताओं और सामान्य तौर पर जनता को नोटित दिया जाता है कि अण्णपतरावकां ने उक्त अधिनियम के नियम 8 के साथ पठित धारा 13(4) के तहत प्रदत्त शक्तियों का प्रयोग करते नीचे वर्णित संघित का प्रतीकात्मक/रचनात्मक कच्चा कर लिया है।

विशेष रूप से उपकारकर्ताओं और आम तौर पर जनता को, संघित के साथ संघटन न करने के लिए चेतावनी दी जाती है और संघित के साथ किसी भी तरह का लेनदेन टाटा कैपिटल लिमिटेड को नीचे निर्दिष्ट राशि, उसके साथ साथ और मांग सूचना की तारीख से देनात्मक ब्याज, शुल्क, लागत आदि के अग्रण के अर्हता होंगे।

उपकारकर्ता का ध्यान सुनिश्चित आसितियों को मोहन करने के लिए उपलब्ध समर्थ के संबंध में अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है।

ऋण खाता संख्या	बाध्यताधारी (नि:अनुरी वारिसों/कानूनी प्रति. तिथि(ओं) का नाम	मांग सूचना तिथि	बकाया राशि	प्रातीकात्मक कच्चे की तिथि
2179020 (पुनर्घटित ऋण) खाता संख्या TCFLA0386 0000111003 4	1.तलविंदर सिंह,एच-568, पल्ली मंजिल, पीछे की तरफ, ब्लॉक-एम, गुरु हरिकृष्ण, दिल्ली 110063, 2.राजिंदर कौर,एच-568, पल्ली मंजिल, पीछे की तरफ, ब्लॉक-एम, गुरु हरिकृष्ण, दिल्ली 110063, 3.मेरसां गुरु हरिकृष्ण एंटरप्राइज, इनके पोस्टाफिस के माध्यम से,हाउस नंबर 1-27, ब्लॉक एच,सेक्टर-1, डीएसआईडीसी, बराना, नई दिल्ली-110039, 4. रिजी, एच-568, पल्ली मंजिल, बैंक हाउस, ब्लॉक-एम, गुरु हरिकृष्ण, दिल्ली 110063	02-07-2025	₹. 1,26,53,636 /- और 27.03.2025	03.07.2025

संघित का विवरण: पल्ली मंजिल का 168.91 वर्ग गज का पिछला हिस्सा,विना छहप्टेस अधिकांश के साथ नीचे कुल भूमि में अधिवाजित अनुपचित हिस्सेदारों के साथ, आवासीय भूखंड संख्या एच-568 पर निर्मित फ्रीहोल्ड संघित का हिस्सा, हिंदुस्तान सहकारी गृह निर्माण सोसायटी लिमिटेड की लेआउट योजना में दिखाया गया है, कॉलोनी जिसे गुरु हरिकृष्ण नगर के नाम से जाना जाता है, पश्चिम विहार, नई दिल्ली में स्थित है,और विशेष रूप से तलविंदर सिंह के पक्ष में निष्पादित दिनांक 31.05.2019 की उपहार विलय में संघित है।

दिनांक: 03.07.2025
 स्थान: दिल्ली

हस्ता./- प्राधिकृत अधिकारी,
 टाटा कैपिटल लिमिटेड

प्रथम ए' सार्वजनिक घोषणा

उपरातीय विद्याला और ऋण सूच अलमता बोर्ड (कारपोरेट व्यक्तियों के लिए ऋण शोध अलमता समाधान प्रक्रिया) विलयनवली, 2016 के विनियम 6 के अर्हता,

टेल्साइट स्टडी लिमिटेड के लेनदारों के ध्यानार्थ संघित विवरण

क्र. सं.	कारपोरेट लेनदार का नाम	टेल्साइट स्टडी लिमिटेड
1.	कारपोरेट लेनदार का नाम	टेल्साइट स्टडी लिमिटेड
2.	कारपोरेट लेनदार के विवरण की तिथि	28-11-1960
3.	प्राधिकृत/विक्रेत अधीन कारपोरेट लेनदार निष्पादित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनी, अण्णपतराव
4.	कारपोरेट लेनदार की कारपोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	U99999G11960PLC001006
5.	कारपोरेट लेनदार के पंजीकृत कार्यालय तथा प्रथम कार्यालय (पदि कोई) का पता	होशियार, विवाविधि रोड, बडीको, गुजरात-390009
6.	कारपोरेट लेनदार के संबंध में ऋण शोध अलमता आरंभ तिथि	03-07-2025
7.	ऋण शोध अलमता समाधान प्रक्रिया के समापन की पुनर्निर्माण तिथि	30-12-2025
8.	अंतरिम समाधान प्रोसेशनल के रूप में कार्यालय ऋण शोध अलमता प्रोसेशनल का नाम और ई-मेल-नंबर	श्री विहारी लाल चक्रवर्ती, रिज. नंबर-2025/अंशिक-02/अंशिक-एन00863/2019-2020/1276
9.	अंतरिम समाधान प्रोसेशनल का पता और ई-मेल, उपाधिकारियों के पंजीकृत है।	श्री-84, प्रथम तल, डिफेंस कॉलोनी, नई दिल्ली-110024 res@bhlchkravartiassociates.in , email@gmail.com
10.	अंतरिम समाधान प्रोसेशनल का पता और ई-मेल	श्री-54, प्रथम तल, डिफेंस कॉलोनी, नई दिल्ली-110024 corp.tensilsteel@gmail.com
11.	दाया प्रस्तुत करने हेतु अनिश्चित तिथि	19-07-2025
12.	अंतरिम समाधान प्रोसेशनल द्वारा धारा 21 की उप-धारा (क) के अर्हता के तहत अधिनियमित लेनदारों की श्रेणियां, यदि कोई है।	एनए
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अलमता प्रोसेशनल के नाम (सर्वश्रेष्ठ श्रेणी हेतु तैयार है।)	एनए
14.	(8) संघित प्रथम और (8) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है।	वेबसाइट: https://tbbi.gov.in/en/home/downloads

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि न्यायाधिकरण, अण्णपतराव पीठ ने 03-07-2025 को टेल्साइट स्टडी लिमिटेड की कारपोरेट विवालयिक समाधान प्रक्रिया शुरू करने का आदेश दिया है। टेल्साइट स्टडी लिमिटेड के लेनदारों को एतद्द्वारा अपने दायें सतु के साथ 19-07-2025 को या उससे पहले प्रतिभूति संख्या 10 में उल्लिखित तौर पर अंतरिम समाधान धरेतक को प्रस्तुत करने के लिए कहा जाता है। वित्तीय लेनदारों को अपने दावे केवल इलेक्ट्रॉनिक माध्यम से ही प्रमाण सहित प्रस्तुत करने होंगे। अन्य सभी लेनदार वित्तीय रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण सहित दावे प्रस्तुत कर सकते हैं। दावे के बूते या प्रमाण सतु प्रस्तुत करने पर दंड लगाया।

हस्ता./- श्री विहारी लाल चक्रवर्ती, टेल्साइट स्टडी लिमिटेड के गारंटेर में अंतरिम समाधान धरेतक

आईसीआई रिज. नंबर : IBB/IPA-002/IP-00863/2019-2020/1276

एकपूर वेबसा: एनए

दिनांक: 05-07-2025
 स्थान: दिल्ली

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(formerly known as Dacheppalli Publishers Private Limited)
 CIN: U22110TG1998PLC028994

Our Company was originally incorporated at Hyderabad, Andhra Pradesh as "Dachepalli Publishers Private Limited" on 3rd March, 1998 under the provisions of the Companies Act, 1956 vide Certificate of Incorporation issued by the Registrar of Companies, Andhra Pradesh, Hyderabad. Consequent upon the conversion of our Company to public limited company, the name of our Company was changed to "Dachepalli Publishers Limited" vide fresh certificate of incorporation dated 29th July, 2024 issued by the Central Processing Centre, Haryana. For further details please refer to chapter titled "History and Certain Corporate Matters" beginning on page 158 of this Draft Red Herring Prospectus.

Registered Office: Plot No. 2/B, (C.F.AREA) I.D.A. Cherlapalli, Phase-II, Hyderabad, Telangana, India, 500051
 Contact Person: Mr. Anand Joshi, Company Secretary & Compliance Officer
 Tel No: + 91-72707020941; E-mail id: cs@dachepalli.com; Website: www.dachepalli.com

OUR PROMOTERS: MR. VINOD KUMAR DACHEPALLI, MR. RUSHIKESH DACHEPALLY AND MRS. MANJULA DACHEPALLI

DETAILS OF THE ISSUE

INITIAL PUBLIC OFFER OF UP TO 39,60,000 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") OF DACHEPALLI PUBLISHERS LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH

Bank of Baroda
Bank of Baoda Ghatodiya Branch, Ground floor, Shop no. 65 to 70, Dev Nandan Complex, Nr. Chankyapuri over-bridge, Ghatodiya, Ahmedabad, Gujarat-380061
Phone: (079) 27661953 E-mail: ghatodiya@bankofbaroda.com

POSSESSION NOTICE APPENDIX-IV (Rule-8(1)) For Immovable Property
Whereas the undersigned being the Authorized Officer of Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 28.04.2025 calling upon the borrower **Mr. HARSHMOHAN CHANDRAMOHAN BHARDWAJ** to repay the amount mentioned in the notices aggregating **Rs.27,47,404.68 (Rupees Twenty Seven lakhs forty seven thousand four hundred four and sixty eight paise only)** with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment with less recovery.
The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **3rd day of JULY of the year 2025.**
The Borrower / Partners / Guarantors / Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the Bank of Baroda for an amount aggregating **Rs.27,47,404.68 (Rupees Twenty Seven lakhs forty seven thousand four hundred four and sixty eight paise only)** with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment with less recovery.
The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece and parcel of Residential Flat No-754 of Block No.56, Admeasuring 57 square meters of building scheme known as "PRAKASHDEEP APARTMENT" of Gujarat Housing Board situated on land bearing TP scheme no. 28 NR UTSAV APPARTMENT, Final Plot No 758/1 and 758/2 of MOUJE WADAJ, TALUKA SABARMATI, NR 132 FT RING ROAD, AHMEDABAD-380013 standing in the name of Mr. HARSHMOHAN CHANDRAMOHAN BHARDWAJ and Bounded as under:
On the East : By Flat no.56/753 On the North :By Staircase/Passage and Flat no 751
On the West : By Road On the South : By Open Space
Date : 03-07-2025 Authorised Officer
Place : Ahmedabad Bank of Baroda

PROTECTING INVESTING FINANCING ADVISING
Aditya Birla Housing Finance Ltd.
Registered Office: Indian Rayon Compound, Veraval, Gujarat 382266
Branch Office: Aditya Birla Housing Finance Pvt. Ltd. Office No. 311 & 315, 3rd Floor, C Wing | Pushkar Business Park, Near Chirag Diamond Estate | Lal Bahadur Shastri Road, Bapunagar, Ahmedabad-380002
1. ABHFL: Authorized Officer: KULDIP BHATT - 9902929224
1. Auction Service Provider (ASP) - M/S e-Procurement Technologies Pvt. Ltd. (AuctionTiger) Mr. Ram Sharma - Contact No. 8000023297 & 9265562819

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Assets (s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Aditya Birla Housing Finance Limited/Secured Creditor, the possession of which has been taken by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor, will be put to sale by auction on 'As is where is', 'As is what is', and 'Whatever there is' on 26-07-2025, for recovery of **INR 18,86,652/- (Rupees Eighteen Lakhs Eighty Six Thousand Six Hundred Fifty Two Only)** further interest and other expenses thereon till the date of realization, due to Aditya Birla Housing Finance Limited/Secured Creditor from the Borrowers namely **JAMIN CHANDULAL DARJI & DARJI ABHISHEK RAKESH BHAI**
The reserve price will be **INR 14,95,384/- (Rupees Fourteen Lakhs Ninety Five Thousand Three Hundred Eighty Four and Paise Zero Only)** and the Earnest Money Deposit (EMD) will be **INR 1,49,538/- (Rupees One Lakh Forty Nine Thousand Five Hundred Thirty Eight and Paise Zero Only)** The last date of EMD deposit is 25-07-2025. Date of Inspection of the Immovable Property is on 24-07-2025 between 11.00 AM to 04.00 PM.

DESCRIPTION OF IMMOVABLE PROPERTY
ALL THAT PIECE AND PARCEL ROW HOUSE NO. A-7, ADMESURING 398 SQ. FT., SWAGAT RESIDENCY SURVEY NO. 356/2, T.P.S. NO. 1, P.P. NO. 345/2, MOUJE - MAHENDRAVAD, TALUKA: MAHENDRAVAD, DIST. KHEDA, GUJARAT- 387130, AND BOUNDED AS: EAST: INTERNAL ROAD, WEST: RAILWAY ELECTRIC BOARD, NORTH: ROW HOUSE NO. A/5, SOUTH: OPEN LAND
For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. <https://www.finance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act> or <https://sarfaesi.auctiontiger.net>
Date: 05-07-2025 Authorised Officer
Place: Ahmedabad Aditya Birla Housing Finance Limited

INDUSIND BANK LIMITED
Registered Office: 2401, Gen.Thimmayya Road (Cantonment), Pune-411 001
Consumer Finance Division: New No.34.G.N Chetty Road, T.Nagar, Chennai-60017
State office address - Indusind Bank, 3rd Floor, Business Empire-5, 1/5 Jagnath Plot Corner, Yagnik Road, Opp RKC Collage, Rajkot-360001

POSSESSION NOTICE
(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)
Whereas the undersigned being the Authorized Officer of M/s Indusind Bank Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter the said Act) and in exercise of the Powers conferred under Section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 (hereinafter the said Rules) has issued demand notice to the below mentioned Borrower/Guarantors to repay the amount with 60 days from the date of receipt of the said notice.
The borrower(s) having failed to repay the said amount with further interest within the said period, notice is hereby given to the Borrowers in particular and to the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this date mentioned against the name of the Borrowers/Guarantors. Any dealings with the said properties shall be subject to the prior charge of M/s Indusind Bank Ltd., for the amounts mentioned against the borrowers and incidental expenses cost, charges and interest thereon. The borrowers attention is invited to Provisions of Sub-Section(8) of sec 13 of the Act, in respect of the time available to redeem the secured assets

S. No	Name of Borrower /Guarantor, Loan Agreement No	Demand Notice Date Possession Date	Outstanding Amount
1.	Borrower: MR. SANJAY KUMAR PATEL Co-Borrower: MRS SONALBEN PATEL Agreement No: GSG95147M Dated 27.02.2021	30.01.2025 03.07.2025	Rs. 11,47,808.56/- (Rupees Eleven Lakhs Forty Seven Thousand Eight Hundred and Eight and Fifty Six Paise Only) as on 30.01.2025

Description of the property: All that piece and parcel of immovable property Premises of Plot No. 360 (After K.J.P. Block No. 230/380) admeasuring 40.15 sq. mtrs. i.e. 48.00 sq. yard, Alongwith Proportionate Undivided Share in Road & C.O.P. admeasuring 22.01 sq. mtrs. "RAMKRISHNA RESIDENCY" developed upon land situated in State: Gujarat, District: Surat, Sub-District & Taluka: Bardoli, Moje: Mota, bearing Block No. 230, 231, 232, 233, 234, 235, 236, 238, 240, 241, 245, 246, After Amalgamation New Block No.230 admeasuring Hectare-Are 2-70-13 sq. mtrs. For Residential Purpose, N.A land Palkee, Bounded as under; North: Adj. Plot No.361, South: Adj. Plot No.359, East: Adj. C.O.P., West: Adj. Society internal road
Date: 03.07.2025 Sd/- (Authorized Officer)
Place: Gujarat For Indusind Bank Limited,

INDUSIND BANK LIMITED
Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune-411 001
Consumer Finance Division: New No. 34, G.N. Chetty Road, T. Nagar, Chennai - 600 017
State office address - Indusind Bank, 3rd Floor, Business Empire-5, 1/5 Jagnath Plot Corner, Yagnik Road, Opp RKC Collage, Rajkot-360001

POSSESSION NOTICE
(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)
Whereas, the undersigned being the Authorized Officer of M/s. Indusind Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter the said Act) and in exercise of powers conferred under Section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 (hereinafter the said Rules) has issued demand notice to the below mentioned Borrowers/Guarantors to repay the amount within 60 days from the date of receipt of the said notice.
The borrower(s) having failed to repay the said amount with further interest within the said period, notice is hereby given to the Borrowers in particular and to the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this date mentioned against the name of the Borrowers/Guarantors. Any dealings with the said properties shall be subject to the prior charge of M/s. Indusind Bank Ltd., for the amounts mentioned against the borrowers and incidental expenses cost, charges and interest thereon. The borrowers attention is invited to Provisions of Sub-section (8) of Sec.13 of the Act, in respect of the time available to redeem the secured assets.

S. No	Name of Borrower /Guarantor, Loan Agreement No	Demand Notice Date Possession Date	Outstanding Amount
1.	Borrower: 1. MR. DHAVAL SATHALIYA S/O ASHOK BHAI Co-borrower: 2. MRS. RAMABEN ASHOKBHAI SATHALIYA W/O ASHOK BHAI SATHALIYA 3. MR. ASHOKBHAI BACHUBHAI SATHALIYA Loan Agreement No. GRR05351M Dated 30.04.2021	30.01.2025 03.07.2025	Rs. 16,02,050.46/- (Rupees Sixteen Lakhs Two thousand fifty and forty six paise Only) as on 30.01.2025 and further interest thereon.

Description of the Mortgage Property: Residential Property being a house constructed on land admeasuring area 36.72 Sq. Mtrs. of Plot No. 84 of Shree Ghanashyam Vastak of City Survey No. 1780/396 of ward no. 18 of TPS no. 19 (Rajkot), P.P. No.118 of OP.No. 11 of Revenue Survey No. 586 Paiki 3 of Rajkot, Taluka: RAJKOT, Dist. Rajkot. Bounded by: East: Road, West: Plot No. 75, North: Plot No. 83, South: Plot No. 85.
Date: 03.07.2025 For Indusind Bank Limited,
Place: Rajkot (Authorized Officer)

ADALAJ Branch
ANNEXURE XXVII
Final Remedial cum auction letter for Agriculture Gold loans
Branch : ADALAJ Date : 17.06.2025
Sri/Smt Shavin Girish Kumar Kothari
146-A Sandhyata PL Adalaj, Gandhinagar Pin - 382421, Mob.: 9624689468
Dear Sir/Madam,
Sub: Gold Loan A/c No 136326540000250 for Rs 41000.00/-
This has reference to subject Gold Loan account with our Bank for an amount of Rs. 41,000 available by you.
Please refer to our letter dated 13-05-2025 & 21-05-2025 advising you to maintain adequate margin/regularize your captioned loan account.
You have executed the following documents:
1. Application cum Letter of Pledge for Advances against Gold Ornaments
2. Sanction Letter
3. AD-02A
4. AD-09(M)
5. DP Note
You have acknowledged your liability under the said credit facility by your letter dated 22.09.2023. Union Bank of India Adalaj. Now there is due and payable by you to the bank under the credit / loan facility a sum of **Rs 41,000.00+ interest as applicable (Rupees Forty One Thousand only) inclusive of interest upto.** Despite repeated requests you have failed and neglected to pay the said outstanding dues and interest thereon.
We hereby finally call upon you to pay to the bank the said sum of **Rs 47,201.52/-** interest as applicable with interest at 9.00 % compounded quarterly/half yearly from 21.3.24 (NPA Date) till payment OR arrange to pledge the extra gold ornaments (s) in consultation with the Branch within 15 days from the date of receipt hereof, failing which the Bank will be constrained to sell the gold ornaments pledged by you with the Bank by following due procedure and appropriate the sale proceeds to your loan account by conducting auction on the date and place as mentioned hereunder.
Date of Auction: 25-07-2025
Place of Auction: Union Bank of India, Adalaj Branch
Identification of jewellery for auction is at the sole discretion of the Bank. Kindly call on the undersigned for further information, if any required.
Yours faithfully,
BRANCH MANAGER

INDUSIND BANK LIMITED
Registered Office: 2401, Gen.Thimmayya Road (Cantonment), Pune-411 001
Consumer Finance Division: New No.34.G.N Chetty Road, T.Nagar, Chennai-60017
State office address - Indusind Bank, 3rd Floor, Business Empire-5, 1/5 Jagnath Plot Corner, Yagnik Road, Opp RKC Collage, Rajkot-360001

POSSESSION NOTICE
(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)
Whereas the undersigned being the Authorized Officer of M/s Indusind Bank Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter the said Act) and in exercise of the Powers conferred under Section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 (hereinafter the said Rules) has issued demand notice to the below mentioned Borrower/Guarantors to repay the amount with 60 days from the date of receipt of the said notice.
The borrower(s) having failed to repay the said amount with further interest within the said period, notice is hereby given to the Borrowers in particular and to the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this date mentioned against the name of the Borrowers/Guarantors. Any dealings with the said properties shall be subject to the prior charge of M/s Indusind Bank Ltd., for the amounts mentioned against the borrowers and incidental expenses cost, charges and interest thereon. The borrowers attention is invited to Provisions of Sub-Section(8) of sec 13 of the Act, in respect of the time available to redeem the secured assets

S. No	Name of Borrower /Guarantor, Loan Agreement No	Demand Notice Date Possession Date	Outstanding Amount
1.	Borrower: MR. NARENDRA SHARMA S/O AMIT SHARMA Co-Borrower: MRS. SHITAL SHARMA Agreement No: GSG95222M Dated 03.10.2022.	30.01.2025 03.07.2025	Rs. 16,06,491.38/- (Rupees Sixteen Lakhs Eighty Six Thousand Four Hundred and Ninety One and Thirty Nine Paise Only) as on 30.01.2025

Description of the property: All that piece and parcel of immovable property bearing Plot No. 122 admeasuring 67.88 sq. mtrs. along with 38.55 sq. mtrs. undivided share in the land of Road & COP. Total admeasuring 106.23 sq. mtrs. in "Swastik Residency", Situated at land bearing Block No. 16, admeasuring 2735 sq. mtrs. Block No. 17 admeasuring 951 sq. mtrs. Block No. 23 admeasuring 1784 sq. mtrs. Block No. 24 admeasuring 951 sq. mtrs. Block No. 25 admeasuring 6541 sq. mtrs. Block No. 26 admeasuring 2616 sq. mtrs. Block No. 27 admeasuring 1308 sq. mtrs. & Block No. 31 admeasuring 832 sq. mtrs. After Amalgamation New Block No. 16 admeasuring 17718 sq. mtrs. Situated at Moje Village: Karei, Taluka: Palsana, District: Surat, which is bounded as under; North: Adj. Road, South: Adj. Plot No. 127, East: Adj. Plot No. 123, West: Adj. Plot No. 5.
Date: 03.07.2025 Sd/- (Authorized Officer)
Place: Surat For Indusind Bank Limited,

INDUSIND BANK LIMITED
Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune-411 001
Consumer Finance Division: New No.34.G.N Chetty Road, T.Nagar, Chennai-60017
State office address - Indusind Bank, 3rd Floor, Business Empire-5, 1/5 Jagnath Plot Corner, Yagnik Road, Opp RKC Collage, Rajkot-360001

POSSESSION NOTICE
(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)
Whereas the undersigned being the Authorized Officer of M/s Indusind Bank Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter the said Act) and in exercise of the Powers conferred under Section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 (hereinafter the said Rules) has issued demand notice to the below mentioned Borrowers/Guarantors to repay the amount with 60 days from the date of receipt of the said notice.
The borrower(s) having failed to repay the said amount with further interest within the said period, notice is hereby given to the Borrowers in particular and to the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this date mentioned against the name of the Borrowers/Guarantors. Any dealings with the said properties shall be subject to the prior charge of M/s Indusind Bank Ltd., for the amounts mentioned against the borrowers and incidental expenses cost, charges and interest thereon. The borrowers attention is invited to Provisions of Sub-Section(8) of sec 13 of the Act, in respect of the time available to redeem the secured assets.

S. No	Name of Borrower /Guarantor, Loan Agreement No	Demand Notice Date Possession Date	Outstanding Amount
1.	Borrower: MR. MAHESHBHAI RAMANBHAI DAMOR S/O RAMANBHAI DAMOR Co-Borrower: MRS. TULSIBEN MAHESHBHAI DAMOR Agreement No: GSS05284M Dated 20.11.2023	30.01.2025 03.07.2025	Rs. 12,86,773.36/- (Rupees Twelve Lakhs Eighty Six Thousand Seven Hundred and Seventy Three and Thirty Six Paise Only) as on 30.01.2025

Description of the property: All that Piece and parcel of immovable property bearing Plot No. 53 admeasuring 48.15 sq. yards. As per K.J.P Block No. 46(B/S), admeasuring 40.26 sq. mtrs. Along with undivided share share admeasuring 29.16 sq. mtrs. in the land of Road & C.O.P. in "Riche Villa", Situated on the non-agriculture land bearing Revenue Survey No. 515, 516/63, Old Block No. 41. After R - survey Block No. 46, admeasuring 1-87-59 sq. mtrs., Paiki 13459 sq. mtrs., of Moje Village- Haldhara, Sub-District & Taluka: Kamrej, District: Surat, which is bounded as under: East: Adj. Society Internal Road, West: Adj. Plot No. 72, North: Adj. Plot No. 54, South: Adj. Plot No. 52
Date: 03.07.2025 Sd/- (Authorized Officer)
Place: Surat For Indusind Bank Limited,

INDUSIND BANK LIMITED
Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune-411 001
Consumer Finance Division: New No. 34, G.N. Chetty Road, T. Nagar, Chennai - 600 017
State office address - Indusind Bank, 3rd Floor, Business Empire-5, 1/5 Jagnath Plot Corner, Yagnik Road, Opp RKC Collage, Rajkot-360001

POSSESSION NOTICE
(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)
Whereas, the undersigned being the Authorized Officer of M/s. Indusind Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter the said Act) and in exercise of powers conferred under Section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 (hereinafter the said Rules) has issued demand notice to the below mentioned Borrowers/Guarantors to repay the amount within 60 days from the date of receipt of the said notice.
The borrower(s) having failed to repay the said amount with further interest within the said period, notice is hereby given to the Borrowers in particular and to the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this date mentioned against the name of the Borrowers/Guarantors. Any dealings with the said properties shall be subject to the prior charge of M/s. Indusind Bank Ltd., for the amounts mentioned against the borrowers and incidental expenses cost, charges and interest thereon. The borrowers attention is invited to Provisions of Sub-section (8) of Sec.13 of the Act, in respect of the time available to redeem the secured assets.

S. No	Name of Borrower /Guarantor, Loan Agreement No	Demand Notice Date Possession Date	Outstanding Amount
1.	Borrower: 1. Mr. Khodabhai Patel S/o, Jayantibhai Bapudas Patel Co-borrower: 2. Mrs. Shilpan Patel W/o Khodabhai Patel Loan Agreement No. GAM05175M Dated 31.01.2020	10/10/2022 04.07.2025	Rs. 12,44,404.33/- (Rupees Twelve Lakhs Forty Four Thousand Four Hundred Four And Thirty Three Paise Only) as on 10/10/2022 and further interest thereon.

Description of the Mortgage Property: All that piece and parcel of land and building in New Survey No. 4780 (Old Survey No. 717 Paiki 92), Plot No. 39, Construction 47.00 Sq. Mts. and Margin Land 7.75 Sq. Mts. and common Land 31.36 Sq. Mts. total 86.11 Sq. Mts. known as Ashok Vastika situated at Village Nani Kadi, Taluk Kadi, Dist. Mahesana and bounded by: East- House No. 28/A, West- internal road, North - House No. 40, South- House No. 38 together with building constructed over the said site along with furniture, fixtures and appurtenance thereto.
Date: 04.07.2025 For Indusind Bank Limited,
Place: Gujarat (Authorized Officer)

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TENSILE STEEL LIMITED

RELEVANT PARTICULARS

Sr	Name and Address of the Guarantor	Details of Properties/ Address of Secured Assets to be Enforced	Date of Notice	Date of NPA	Amount outstanding
1.	Parth Krishnakumar Barot	1. All those pieces and parcels of Immovable Property situated at Flat No. D/ 1104 (Eleventh floor), Block D of Survey no. 196/1, 196/2, 196/3 and 196/4 TP Scheme number 74, Final Plot No. 2+3+4 Sharan Circle Homes, Chandkheda, Taluka: Sabarmati, District: Ahmedabad 2 (Vadaj) admeasuring 73.09 sq.mtrs. Owner: Parth K Barot East: Flat No. D/1101, West: Margin land of scheme, North: Margin land of scheme, South: Flat No. D/1103	07.06.2025	25.04.2025	Rs. 10,80,39,336.19 (Rs. Ten crore Eighty lakh Thirty nine thousand Three hundred Thirty six and Paise Nineteen only) as on 06.06.2025 with further interest and incidental charges, expenses and penal interest thereon.
2.	Parth K Barot	2. All those pieces and parcels of Immovable Property situated at Flat No. C/ 1401 (Fourteenth floor), Block C of Survey no. 196/1, 196/2, 196/3 and 196/4 TP Scheme number 74, Final Plot No. 2+3+4, Sharan Circle Homes, Chandkheda, Taluka: Sabarmati, District: Ahmedabad 2 (Vadaj) admeasuring 65.75 sq.mtrs. Owner: Parth K Barot East: Flat No. B-1403, West: Flat No. C-1403, North: Flat No. C-1401, South: Margin land of scheme			
3.	Parth K Barot	3. All those pieces and parcels of Immovable Property situated at Flat No. C/ 1402 (Fourteenth floor), Block C of Survey no. 196/1, 196/2, 196/3 and 196/4 TP Scheme number 74, Final Plot No. 2+3+4, Sharan Circle Homes, Chandkheda, Taluka: Sabarmati, District: Ahmedabad 2 (Vadaj) admeasuring 65.75 sq.mtrs. Owner: Parth K Barot East: Flat No. B-1403, West: Flat No. C-1403, North: Flat No. C-1401, South: Margin land of scheme			
4.	Parth K Barot	4. All those pieces and parcels of Immovable Property situated at Flat No. C/ 1403 (Fourteenth floor), Block C of Survey no. 196/1, 196/2, 196/3 and 196/4 TP Scheme number 74, Final Plot No. 2+3+4, Sharan Circle Homes, Chandkheda, Taluka: Sabarmati, District: Ahmedabad 2 (Vadaj) admeasuring 65.75 sq.mtrs. Owner: Parth K Barot East: Flat No. C-1402, West: Flat No. D-1402, North: Flat No. C-1404, South: Margin land of scheme			
5.	Parth K Barot	5. All those pieces and parcels of Immovable Property situated at Flat No. C/ 1404 (Fourteenth floor), Block C of Survey no. 196/1, 196/2, 196/3 and 196/4 TP Scheme number 74, Final Plot No. 2+3+4, Sharan Circle Homes, Chandkheda, Taluka: Sabarmati, District: Ahmedabad 2 (Vadaj) admeasuring 65.54 sq.mtrs. Owner: Parth K Barot East: Flat No. C-1401, West: Flat No. D-1401, North: Margin land of scheme, South: Flat No. C-1403			

The steps are being taken for substituted service of notice. The above Guarantor is hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
The attention is invited to provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.
Date : 04.07.2025, Sd/- Authorized Officer,
Place : Ahmedabad For State Bank of India, SAMB.

SBI STATE BANK OF INDIA
Stressed Assets Management Branch, 4th Floor, Old LHO Building, Laldarwaja, Bhadra, Ahmedabad-380001
079-26580795 / 079-26581101 E-mail: team@smb.sbi.co.in, sbi.04199@sbi.co.in

DEMAND NOTICE
Notice u/s 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002
A notice is hereby given that the Borrower Kahaan Motors Pvt Ltd, has defaulted in the repayment of principal and interest of the loans facilities obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). The notices were issued to Borrower and its Guarantors under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but notice issued to the one of the Guarantor Shri Parth Krishnakumar Barot (Guarantor Kahaan Motors Pvt Ltd) has been returned unobserved and as such Guarantor is hereby informed by way of this public notice.

Sr	Name and Address of the Guarantor	Details of Properties/ Address of Secured Assets to be Enforced	Date of Notice	Date of NPA	Amount outstanding
01.	Parth Krishnakumar Barot 206/2468, Pratiksha Apartment, Naranpura, Sola Road, Ahmedabad-380063.	1. All those pieces and parcels of Immovable Property situated at Flat No. D/ 1104 (Eleventh floor), Block D of Survey no. 196/1, 196/2, 196/3 and 196/4 TP Scheme number 74, Final Plot No. 2+3+4 Sharan Circle Homes, Chandkheda, Taluka: Sabarmati, District: Ahmedabad 2 (Vadaj) admeasuring 73.09 sq.mtrs. Owner: Parth K Barot East: Flat No. D/1101, West: Margin land of scheme, North: Margin land of scheme, South: Flat No. D/1103	07.06.2025	25.04.2025	Rs. 10,80,39,336.19 (Rs. Ten crore Eighty lakh Thirty nine thousand Three hundred Thirty six and Paise Nineteen only) as on 06.06.2025 with further interest and incidental charges, expenses and penal interest thereon.
3.	Parth K Barot	3. All those pieces and parcels of Immovable Property situated at Flat No. C/ 1402 (Fourteenth floor), Block C of Survey no. 196/1, 196/2, 196/3 and 196/4 TP Scheme number 74, Final Plot No. 2+3+4, Sharan Circle Homes, Chandkheda, Taluka: Sabarmati, District: Ahmedabad 2 (Vadaj) admeasuring 65.75 sq.mtrs. Owner: Parth K Barot East: Flat No. B-1403, West: Flat No. C-1403, North: Flat No. C-1401, South: Margin land of scheme			
4.	Parth K Barot	4. All those pieces and parcels of Immovable Property situated at Flat No. C/ 1403 (Fourteenth floor), Block C of Survey no. 196/1, 196/2, 196/3 and 196/4 TP Scheme number 74, Final Plot No. 2+3+4, Sharan Circle Homes, Chandkheda, Taluka: Sabarmati, District: Ahmedabad 2 (Vadaj) admeasuring 65.75 sq.mtrs. Owner: Parth K Barot East: Flat No. C-1402, West: Flat No. D-1402, North: Flat No. C-1404, South: Margin land of scheme			
5.	Parth K Barot	5. All those pieces and parcels of Immovable Property situated at Flat No. C/ 1404 (Fourteenth floor), Block C of Survey no. 196/1, 196/2, 196/3 and 196/4 TP Scheme number 74, Final Plot No. 2+3+4, Sharan Circle Homes, Chandkheda, Taluka: Sabarmati, District: Ahmedabad 2 (Vadaj) admeasuring 65.54 sq.mtrs. Owner: Parth K Barot East: Flat No. C-1401, West: Flat No. D-1401, North: Margin land of scheme, South: Flat No. C-1403			

The steps are being taken for substituted service of notice. The above Guarantor is hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
The attention is invited to provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.
Date : 04.07.2025, Sd/- Authorized Officer,
Place : Ahmedabad For State Bank of India, SAMB.

Bank of India BOI
APPENDIX-IV (See Rule 8(1)) POSSESSION NOTICE (For Immovable Property)
Whereas the undersigned being the Authorized Officer of the Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 22.04.2025 calling upon the Borrower Mr. Labhubhai Laxmanbhai Sonani and Mrs. Vimlaben Labhubhai Sonani to repay the amount mentioned in the notice being **Rs. 40,56,328/- (Rupees Forty Lakh Fifty Six Thousand Three Hundred Twenty Eight)** within 60 days from the date of receipt of the said notice.
The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **3rd day of July of the year 2025.**
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India for an amount **Rs. 40,56,328/-** and interest thereon.
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
Plot No. 5, R & S, 279, Admeasuring Total Plot Area 358.35 Sq. Meter and Constructed Area 227.99 Sq. Meter, Ashvamegh Society, Rajwadi Area, Palitana, District Bhavnagar, Gujarat-362470, Owned by Mr. Labhubhai Laxmanbhai Sonani & Mrs. Vimlaben Labhubhai Sonani, vide Sale Deed No. 2459 Dated 14.08.2023.
The said Property is Bounded as under:
East : Land of Survey No. 113/1 North : 7.50 Meter Wide Road
West : Plot No. 7 & 8 South : 6.00 Meter Wide Road
Date : 03.07.2025, Chief Manager,
Place : Palitana, Bhavnagar Bank of India

Bank of Baroda
APPENDIX IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)
Whereas, the undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 21.04.2025 calling upon the borrower **Mr. Rambadan Badala (Borrower), Mrs. Jagrani Davai (Co-Borrower)** to repay the amount mentioned in the notice being **Rs. 25,25,793.73** as on 19.04.2025 + an applied interest there on + Legal & other Expenses within 60 days from the date of receipt of the said notice.
The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **3rd day of July of the year 2025.**
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Khatodra Specialised S.M.E. Branch for an amount of **Rs. 25,25,793.73** as on 19.04.2025 + an applied interest there on + Legal & other Expenses
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that Piece and Parcel of Property Bearing Plot No. 39 (New City Survey No. NA/462/A/39) of the Society known as "Rahi Marvellous Villa" of which the plot area 40.19 Sq. Mts. and the undivided proportionate share in land of the society Road & Cop. Dam. 20.85 Sq. Mts., Constituting of the non - Agriculture Land Bearing Revenue Survey No. 478/1, Block No. 462/A, Allotted Vide City Survey Reg. No. NA/462/A, admeasuring 11533.33 Sq. Mts. and after plot valuation admeasuring 6919.99 Sq. Mts., Sheet No. NA99 of Ward: Bonand (N.A.), City Survey Office: Surat-3 at

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TENSILE STEEL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tensile Steel Limited
2.	Date of incorporation of corporate debtor	28.11.1960
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999GJ1960PLC001006
5.	Address of the registered office and principal office (if any) of corporate debtor	Hirabag, Vishwamitri Rd., Baroda, Gujarat-390009
6.	Insolvency commencement date in respect of corporate debtor	03.07.2025
7.	Estimated date of closure of insolvency resolution process	30.12.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Bihari Lal Chakravarti, Reg. No.: IBBI/IPA-002/IP- N00863/2019-2020/12776
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-54, First Floor, Defence Colony, New Delhi-110024 Email- blchakravarti.associates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-54, First Floor, Defence Colony, New Delhi-110024 cirp.tensilesteel@gmail.com
11.	Last date for submission of claims	19.07.2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Tensile Steel Limited** on 03.07.2025.

The creditors of Tensile Steel Limited are hereby called upon to submit their claims with proof on or before 19th July 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA Bihari Lal Chakravarti

Interim Resolution Professional

In the Matter of Tensile Steel Limited.

IBBI Reg. No.: IBBI/IPA-002/IP-N00863/2019-2020/12776

AFA Valid upto 31.12.2025

Date-05.07.2025

Place- Delhi